

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2361

ANSWERED ON:12.03.2013

CORRUPTION AT AIRPORTS

Ganpatrao Shri Jadhav Prataprao; Vasava Shri Mansukhbhai D.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the emigration officers working at the International Airports are involved in corruption;
- (b) if so, the number of such cases reported during each of the last three years and the current year; and
- (c) the action taken against them?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Madam, there are some cases, where Immigration officers deployed at international airports were found to be involved in corruption.

(b): Details of cases where Immigration officers were allegedly involved in corrupt practices at various airports during 2010, 2011, 2012 & 2013 (till 7.3.2013) are as under:-

Airports	Year 2010	Year 2011	Year 2012	Year 2013	Total
(till 07.03.2013)					
Delhi	02	10	13	05	30
Mumbai	01	02	01	-	04
Cochin	-	01	01	-	02
Chennai	-	-	-	-	-
Bangalore	-	-	-	-	-
Kolkata	-	-	-	-	-
Amritsar	01	-	-	-	01
Ahmedabad	-	-	-	-	-
Hyderabad	-	-	-	-	-
Goa	-	-	-	-	-
Trivandrum	-	02	-	-	02
Calicut	-	-	-	-	-
Lucknow	-	-	-	-	-
Total	04	15	15	05	39

(c): The following actions have been taken against the immigration staff involved in corrupt practices:

i) Wherever any complaint of corruption is received, preliminary enquiry followed by departmental enquiry is conducted and if the complaint of corruption is found to be true, stern disciplinary actions taken against the defaulters.

ii) Suspension orders issued immediately on finding any immigration staffs involved in corrupt practices.

iii) In some serious cases, defaulter Immigration officers were handed over to police and cases have been registered under the relevant sections of Law.

iv) In some cases where charges of corruption could not be substantiated, Immigration staff against whom complaint of corruption was received, has been removed from ICP duties.

v) In addition to disciplinary action proper entry is also made in ACR/APR of the officer concerned.